

rities immediately concerned can do that. This deputy government advocate is attached to the Supreme Court and looks after cases in Delhi and other cases.

Shri Tyagi: Has he been dismissed or not?

(ii) Reported photographing by Chinese Embassy official of communist flags on government property in Delhi.

Shri Hem Barua (Gauhati): I call the attention of the Prime Minister to the following matter of urgent public importance and request that he may make a statement thereon:

The reported fact of Chinese Embassy officials taking photographs of communist flags on government property in Delhi on the 12th September 1963.

The Prime Minister, Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): Apart from what has appeared in the public press—newspapers—I have been unable to get any special information on this subject. I have enquired and have not got it yet. But presuming that what has appeared in the papers is correct.....

Mr. Speaker: If he desires to make that statement later on, today or tomorrow, he might do so.

Shri Jawaharlal Nehru: I do not think so. I accept the report as correct. I say there is nothing further we can do about it.

Shri Tyagi: Was the police there? Did the police interfere?

Mr. Speaker: Order, order.

Shri Jawaharlal Nehru: Early in the morning, the press report says, some people, Communists presumably, put up a few flags—red flags—on those posts that have been put up for VIP receptions. Just then, a

Chinese Embassy official was passing by in a car. He took some pictures of it.

Shri Nath Pai: How did he happen to pass just then?

Shri Hari Vishnu Kamath: Collusion between them.

Shri Jawaharlal Nehru: Immediately, a number of people apparently went towards the car and the car went away. It was there for a very short time. The flags were taken off. According to this report that was all that happened (*Interruptions*).

An Hon. Member: They are in a hurry!

Shri Hem Barua: In view of the fact that espionage work in our country is, of late, intensified by the Chinese jointly with Pakistan and certain other pro-Peking political elements in our country, may I know whether the Government propose (a) to sever diplomatic relations with China in the interest of the security of our country....

Mr. Speaker: That is not relevant. He should put a question that is relevant.

Shri Hem Barua: I am coming to (b).

Mr. Speaker: If (b) is the relevant part, why should he put (a)?

Shri Hem Barua: Do Government propose to take stern measures, instead of legalising subversion which Government has so far been doing, against those subversive elements in our country?

An Hon. Member: And the communist party.

Shri Jawaharlal Nehru: I am afraid I am not intelligent enough always to follow the hon. Member's questions....

Shri Hem Barua: Shall I repeat it?

Shri Jawaharlal Nehru: (a)s, (b)s, (c)s, (d)s, (x)s, (y)s and (z)s—I cannot understand.

Mr. Speaker: I have so many times asked the hon. Member to confine himself to the point in question. One thing I might make clear. If a Member does not utilise properly the opportunity given to him to put a question, or put a question that is inadmissible and I over-rule it, he loses that opportunity. That cannot be repeated again and again.

Shri Hem Barua: I did not want to repeat.

Mr. Speaker: Because it cannot be that once he has put an irrelevant question, I allow him to put another question, and if that is again irrelevant, I allow him a third opportunity. Therefore, Members ought to be careful. I will allow him an opportunity this time, but let Members beware that if they put irrelevant questions, they will lose their opportunity.

Shri Ranga: Surely we cannot be sure, however careful we may be, that we put only such questions which would be allowed by you. If by any chance, you are pleased to disallow it, you should give us another opportunity. If we make a mistake thereafter, you can stop us.

Mr. Speaker: I would request Shri Ranga not to ask me only, but to consider it himself. If the question has not got any relevance, has not even a distant relation to the subject, then naturally the Member must lose his right. If there is some mistake, I shall always consider. It cannot be an inflexible rule, but he will also concede that I cannot allow any Member to go on asking questions that are irrelevant, and claiming the right to put a question again.

Shri Kapur Singh: In this particular case.....

Mr. Speaker: Let him put the question again.

Shri Hem Barua: I will put the briefest question. May I know whether Government have contemplated any action against the miscreants, whether the miscreants are Chinese nationals or our own people?

Shri Jawaharlal Nehru: Government, obviously, cannot contemplate any action unless they know the facts. This is the first time I have heard somebody suggesting that the Chinese have put it up. I have not heard so.

Shri Hari Vishnu Kamath: Collusion.

Shri Jawaharlal Nehru: If any Chinese national has done this action, would be taken against him obviously.

Shri Hari Vishnu Kamath: There must be investigation.

Shri Hem Barua: He has misunderstood and misinterpreted completely. I just wanted to know whether there was any collusion between the Chinese Embassy officials and our own miscreants?

Mr. Speaker: That he has answered.

Shri Hem Baura: He has not replied.

Shri U. M. Trivedi (Mandsaur): The Prime Minister said that the car of the Chinese Embassy came on the spot just then and took some snaps. Has Government any knowledge of the ways and means by which the Chinese photographers were found just at the right moment on the spot to take these snaps?

Shri Jawaharlal Nehru: I have just said that I was commenting on the newspaper report. I have no other knowledge yet. We have tried to get it. We have no other knowledge.

Shri U. M. Trivedi: In that case, the pertinent question arises whether a further statement will be made by the Prime Minister.

Mr. Speaker: He has assured the House of it.

Shri Hem Barua: May I seek a clarification? Is it not a sad commentary on the administration that when such a subversive thing occurs in the Capital, when the Prime Minister sits in the Capital and when we have an army of police men to gather information, the Prime Minister comes and tell us that he has no information?

Mr. Speaker: The commentary he is passing is on the administration in general. That is not in question now. The Prime Minister has stated that he would make further enquiries, and if he gets further information. I do expect he would give it to the House.

Shri Harj Vishnu Kamath: On Monday.

Shri U. M. Trivedi: The report further says that these flags were obtained from the Chinese Embassy. Will that also be investigated?

Shri Narasimha Reddy (Rajampet): How is it that immediately or within a short time of the hoisting of these Communist flags at public places, the Chinese nationals or some of those officials belonging to the Chinese Embassy took snaps of it, indicating a deep-rooted conspiracy and collusion between the Communists and the Chinese? What action do Government propose to take to unearth this conspiracy and book the offenders?

Mr. Speaker: The Prime Minister has said he will make enquiries, and if something is found, a statement will be made.

Shri Ranga: What about the second part of the question? What action do they propose to take?

Shri Jawaharlal Nehru: The hon. Member, after deep thought, has repeated what has been said three times before. I do not understand it. I have merely read out or commented on a statement that has appeared in the newspaper. I have asked for a

report from the Delhi Administration. I have not received it.

Shri Ranga: Therefore, the comments made by him become relevant.

Mr. Speaker: Let that report be received then.

12.30 hrs.

PAPERS LAID ON THE TABLE

CHINESE NOTE AND GOVERNMENT OF INDIA'S REPLY

The Prime Minister, Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): Sir, I beg to lay on the Table a copy each of the following papers:—

- (i) Chinese note dated the 29th August, 1963.
- (ii) Government of India's reply dated the 4th September, 1963. [Placed in Library. See No. LT-1715/63.]

NOTIFICATION UNDER RUBBER ACT

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): I beg to lay on the Table a copy of the Rubber Board Service (Recruitment) Second Amendment Rules, 1963 published in Notification No. S.O. 2465 dated the 31st August, 1963, under sub-section (3) of section 25 of the Rubber Act, 1947. [Placed in Library. See No. LT-1716/63.]

ACCOUNTS OF THE KHADI AND VILLAGE INDUSTRIES COMMISSION

Shri Manubhai Shah: On behalf of Shri Nityanand Kanungo, I beg to lay on the Table a copy of the Certified Accounts of the Khadi and Village Industries Commission for the year 1961-62 together with the Audit Report thereon, under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956 [Placed in Library. See No. LT-1717/63.]